

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA no. 472/2023

IN THE MATTER OF:

Bharat Bhushan Sharma

Versus

Applicants

M/s Krrish Shalimar Projects Pvt. Ltd. & Ors

Respondents

INDEX

S No	Document	Exhibits	Page no
1.	Action taken report on behalf of Haryana Pollution Control Board by Regional officer Faridabad in the Matter of Bharat Bhushan Sharma Vs M/s Krrish Shalimar Projects Pvt. Ltd. & Ors.		1 -4
2.	<i>Copy of joint Committee report</i>	Annexure- R/1	5 -8
3.	<i>Copy of Environment Compensation</i>	Annexure- R/2	9-10
4.	<i>Copy of deposited Environment Compensation</i>	Annexure- R/3	11-13
5.	<i>Copy of consent to operate(CTO)</i>	Annexure- R/4	14-17

BEFORE THE NATIONAL GREEN
TRIBUNAL AT PRINCIPAL BENCH,
NEW DELHI

Original Application No. 472/2023.

Bharat Bhushan Sharma

Applicant

Versus

M/s Krrish Shalimar Projects Pvt. Ltd. & Ors

Respondent(s)

Action taken report on behalf of Haryana Pollution Control Board by

Regional officer Faridabad in the Matter of Bharat Bhushan Sharma

Vs M/s Krrish Shalimar Projects Pvt. Ltd. & Ors.

1.0 Background.

- Earlier the Hon'ble NGT Vide Order dated 08.08.2023 directed the Committee to visit the place particularly for treatment, utilization and disposal of sewage as per consent of State PCB and commissioning and operation of DG sets, and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
- The joint committee comprising Sh. Amit Maan, HCS, SDM, Badkhal, representative of District Magistrate Faridabad and Sh. Ombir AEE, HSPCB visited the site on dated* 01/09/2023. During visit it has been observed that no treated or untreated effluent was being discharged

outside the premises by the society. STP has been installed at site for treatment of domestic effluent discharged by the *IBIZA TOWN* residents and STP treated effluent is being reused for flushing with the help of dual plumbing system for gardening and for the purpose of dust suppression. Samples were collected by the team from inlet and outlet of STP. As per Analysis Report no 1136 dated 04.10.2023 released by Laboratory HSPCB Faridabad, results are found within prescribed limit. But it was found that the unit is operating without obtaining Consent to operate from the Board. *Committee submitted the report on dated 28.10.2023.*

(Copy of joint Committee report attached as Annexure-R/1)

- **NGT Directions in order dated 21.11.2023**
- *Further after considering the report, the Hon'ble NGT Vide Order dated 21.11.2023 in the matter of Bharat Bhushan Sharma Versus M/s Krrish Shalimar Projects Pvt. Ltd., Hon'ble NGT issued the following Directions:*

In this Original Application, the grievance raised by the applicant was in respect of construction of residential township in Section -39 of Faridabad, Haryana in the name and style "IBIZA TOWN" and illegally discharge of untreated sewage water directly on the surface of an open land adjacent to the township.

The State Environment Impact Assessment Authority, Haryana in its meeting held on 28.10.2012 had decided to agree with the recommendations of SEAC to accord necessary Environmental Clearance for the project under Category 8(a) of EIA notification 2006 subject to the strict compliance with the specific and general conditions for the built up area of the group housing project of 91705 sq. mtrs. On a plot area of 8.514 acres.

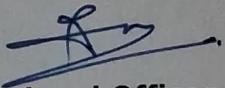
Since action is already initiated by the State PCB therefore at this stage we are of the view that the said action should be completed expeditiously and in view of the action so initiated no interference by this Tribunal at this stage is required. Let the necessary action as disclosed in the report be completed within period of three months by the Haryana State PCB and other concerned authorities.

Action taken report.

In compliance of the Hon'ble NGT order dated 21.11.2023. The various sequence of events is as below:

- The said unit has applied for CTO vide application no.47261648 dated 26-09-2023 through online consent management system and same was refused by the board due to the shortcomings including past violations of the unit.
- The said unit has again applied consent to operate vide application no. 60322034 on dated 29.02.2024 through online portal and application was dealt by the Board and shortcomings were conveyed to the unit including the past violation committed by the unit i.e. started occupancy without obtaining CTO from the Board.
- Environment Compensation of Rs. 2, 18, 90,635/- was imposed by the Haryana State Pollution Control Board Panchkula on the said unit after hearing the said unit vide order no. I/246361/2024 dated 01-04-2024 for past violations being operated without obtaining CTO from the Board. **(Copy of Environment Compensation attached as Annexure-R/2)**

- That in reference to Head office letter dated 01.04.2024, the unit M/s Krrish Shalimar projects Pvt Ltd, (IBIZA Town), village-Lakkarpur, Sector- 39, Faridabad has deposited of Rs. 2, 18, 90,672/-through RTGS vide UTR SBINR52024042618644675 on dated 26.04.2024 **(Copy of deposited Environment Compensation attached as Annexure-R/3)**
- The unit has submitted the reply to all the points of the consent to operate application (No 60322034 on dated 29.02.2024) and submitted the Environment Compensation for past violation, unit was complying in nature and accordingly application of the Consent to Operate was granted by the HSPCB for the period 30/04/2024 - 30/09/2024 **(Copy attached as Annexure-R/4).**
- The Report is being submitted for kind consideration of this Hon'ble Tribunal. The direction passed by this Hon'ble Tribunal shall be complied with in true letter and spirit.


**Regional Officer,
Faridabad Region**

Joint Committee Report in the Matter of Bharat Bhushan SharmaVersusM/s Krrish Shalimar Projects Pvt. Ltd. & OrsOA no. 472/2023.**1.0 Background.**

Vide its Order dated August 08, 2023 in the matter of Bharat Bhushan Sharma Versus M/s Krrish Shalimar Projects Pvt. Ltd., Hon'ble NGT issued the following Directions:

Grievance of the applicant is construction of residential township in Sector-39 of Faridabad, Haryana in the name and style "IBIZA TOWN" and illegally discharging the untreated sewage water directly on the surface of an open land adjacent to respondent no. 1 Township in violation of Water (Prevention and Control of Pollution) Act, 1974 and operating the generators in violation of Air (Prevention and Control of Pollution) Act, 1981 as well as Environmental (Protection) Act, 1986 causing ecological and environmental damage to land as well as the public health and violation of environmental laws.

The applicant is that he moved an application towards the authorities concerned but no action has been taken. It is further contented that discharge of untreated sewage water on the surface of an open land poses a great threat and danger to the environment as well as public health, as people living in the vicinity would directly get affected from the harmful fumes and gases discharging from the untreated sewage water. The burning of the diesel in the generators emit Sulphur dioxides which damages the vegetation and surroundings.

The committee is directed to visit the place particularly for treatment, utilization and disposal of sewage as per consent of State PCB and

commissioning and operation of DG sets, and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

2.0 Factual Report.

In compliance of the Hon'ble NGT order dated 08.08.2023, the joint committee comprising Sh. Amit Maan, HCS, SDM, Badkhal, representative of District Magistrate Faridabad and Sh. Ombir AEE, HSPCB visited the site on dated 1/09/2023. Telephonically message was also given to the complainant on dated 18.09.2023 and 19.09.2023, but he failed to join the joint Committee on dated 19.09.2023. During inspection the findings and observations of the team are as below:

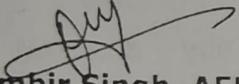
- The said unit is a group housing society with total flat 266 no. and approximately half of the flats are occupied by the residents. Approximately 100 KLD domestic effluent is generated by the society.
- Presently No construction activity is seen on the site.
- During visit it has been observed that no treated or untreated effluent was being discharged outside the premises by the society. STP has been installed at site for treatment of domestic effluent discharged by the *IBIZA TOWN* residents and STP treated effluent is

being reused for flushing with the help of dual plumbing system for gardening and for the purpose of dust suppression.

- Sample were collected by the team from inlet and outlet of STP. As per Analysis Report no 1136 dated 04.10.2023 released by Laboratory HSPCB Faridabad, results are found within prescribed limit. (Copy attached as **Annexure R-1**).
- During visit it has been found that unit has installed 2 nos. of 750 KVA Gen sets at site with stack height from ground level i.e. 22 Meters each for power back up. The unit has electricity connection from Dakshin Haryana Bijali Vitran Nigam Ltd.
- Further it is submitted that the said unit/society has obtained the Environment Clearance from SEIAA Haryana vide letter no. SEIAA/HR/2012/381 dated 15/11/2012. (Copy attached as **Annexure R-2**).
- The said unit/society has obtained CTE (Consent to Establish) from Haryana State Pollution Control Board and extension was valid up to 14/11/2019. (Copy attached as **Annexure R-3**)
- Further it is submitted that afterward unit has not obtained the CTE or CTO from the Haryana State Pollution Control Board and was operating/occupied flats without obtaining CTE/CTO.
- Haryana State Pollution Control Board has issued the Show Cause Notice for closure to the unit/Society/Builder vide no. HSPCB/FAR/2023/INS/46598261SCNCC001dated03/10/2023 and

further amended notice for Environment Compensation and prosecution on dated 19/10/20233 (Copy attached as **Annexure 4**)

- The said unit has applied for CTO vide application no.47261648 dated 26-09-2023 through online consent management system and the same is under process.
- Further action will be taken i.e. Closure, living of Environment Compensation and prosecution as per Law/Rules for the past violation.
- The Report is being submitted for kind consideration of this Hon'ble Tribunal. The direction passed by this Hon'ble Tribunal shall be complied with in true letter and spirit.


Sh. Ombir Singh, AEE
HSPCB, Faridabad
Region


Sh. Sandeep Singh,
Regional Officer,
HSPCB, Faridabad Region


Sh. Amit Maan,
Sub-Divisional Magistrate,
Badkhal, Distt. Faridabad



HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph-0172-577870-73, Fax No. 2581201

9

Office Order.

Whereas, Hon'ble National Green Tribunal (NGT) has issued directions to impose penalty on non-complying polluting units and to levy compensation on the principle of "Polluter Pays" to recover the environment compensation for restoration of environmental damages caused.

Whereas, the Hon'ble NGT in the matter of Paryavaran Suraksha Samiti & Ors. Vs Union of India & Parveen Kakkar & Ors. Vs MoEF & Ors. it was held that:

"11. Needless to say that it will be open to the SPCBs/Committees and CPCB to take coercive measure including recovery of compensation for the damage to the environment on "Polluter Pays" as well as also to direct taking of such precautionary measure as may be...."

Whereas in 63rd conference of Chairmen and Member Secretaries of PCBs/Committees held on 18.03.2019 it was decided that SPCBs/PCCs may frame their guidelines on environmental compensation based on the CPCB's report circulated in the agenda of the said meeting and to provide their inputs environmental compensation report.

Whereas, the Board has decided to adopt the methodology suggested by the CPCB for assessment, imposing, collection and utilization environment compensation from the polluting units in the state of Haryana. Accordingly a policy was framed by the board vide order dated 29.04.2019 and dated 20.12.2019 in this regard, which have been superseded on 22.12.2021.

Whereas, the Board has constituted environment assessment compensation committee from time to time and presently the committee constituted vide order no. HSPCB/Estt/2023/4429-37, dated 26.10.2023 is in force to assess the environment compensation of the units found operating in violation of the provisions of the environmental acts.

Whereas, the Regional Officer, HSPCB, Faridabad vide his letter dated 28.11.2023 and subsequent clarification made vide letter dated 13.02.2024 has intimated that M/s Krrish Shalimar projects Pvt Ltd, (IBIZA Town), village- Lakkarpur, Sector- 39, Faridabad was inspected by SDM Badkhal and concerned Field Officer on 19.09.2023 in regard to NGT case of OA No. 472 of 2023 titled as Bharat Bhushan Vs. State of Haryana. During inspection it was found that the said unit is running illegally without valid CTO from the Board. Accordingly, Regional Officer, Faridabad has recommended the case for imposing environmental compensation. The matter was placed before the Committee constituted for assessment of environmental compensation in it's meeting held on 06.03.2024 and the committee assessed the environmental compensation of Rs. 2,18,90,625/- for violation period of 934 days i.e from 08.03.2021 (date of occupational certificate issued to the unit) to 27.09.2023 (date of CTO applied)

V/246361/2024

by applying formula i.e. $PI(x) N(x) R(x) S(x) LF = 50 \times 934 \times 250 \times 1.5 \times 1.25$. The location factor is taken as 1.25. Unit is a large scale unit so factor for scale of operation is taken as 1.5 and accordingly, after deliberations, the environmental compensation is calculated and finalized as Rs. 2,18,90,625/- only

Therefore, M/s Krrish Shalimar projects Pvt Ltd, (IBIZA Town), village- Lakkarpur, Sector- 39, Faridabad is hereby directed to deposit Rs. 2,18,90,625/- (Rs. Two crore eighteen lakh ninety thousand six hundred twenty five only) towards environmental compensation penalty for the damage caused to the environment, with the Haryana State Pollution Control Board in it's account no. 100053543757 having IFSC code no. INDB0000164 in INDUSIND BANK situated at Sector-9, Panchkula, within a period of 15 days, failing which unit shall be liable for action under the applicable provisions for non compliance of the directions of the Board.

Dated: Panchkula
30-03-2024

P. RAGHAVENDRA RAO
Chairman

Endst. to the following for information and necessary action please:-

1. The Regional Officer, Faridabad Region HSPCB. He is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed time period.
2. Sr. Account Officer, HSPCB Panchkula.
3. M/s Krrish Shalimar projects Pvt Ltd, (IBIZA Town), village- Lakkarpur, Sector- 39, Faridabad.

Signed by

Vikas Chand

Date: 01-04-2024 10:42:49

Environmental Engineer (HQ)
For Chairman

Date: 27.04.2024

To
Regional Officer
Haryana State Pollution Control Board
Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad

Sub: - Reply to the SCN issued under Air Act & Water Act w.r.t Application for CTO of M/s Krrish Shalimar Projects Pvt. Ltd. at Village-Lakkarpur, Sector-39, District Faridabad, Haryana

Ref.:- O24FDBDCTOA/WSCN60322034 on dated- 22/04/2024

Dear Sir,

With reference to aforesaid subject we are submitting herewith point-wise reply to clarification issued by your good office along with supported documents/enclosures:-

S.No.	Query raised	Reply
1.	Unit may to ask to update the category of red instead of Orange Category and deposit the Consent fee & performance security accordingly unit category as per policy order Endst. No. HSPCB/2020/PLG/1767-1795 dated 04.12.2020 (as amended) & order dated 26.02.2024.	We have updated the category in the application form from orange to red. We have paid the consent fee & performance security as per the policy of board. The receipt of same is attached as Annexure - 1
2.	Unit asked to deposit the Environmental Compensation of Rs. 2,18,90,625/- imposed Head office order no. I/246361/2024 dated 01.04.2024.	We have deposited the Environmental Compensation of Rs. 2,18,90,625/-. The receipt of same is attached as Annexure - 2

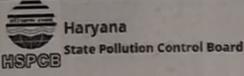
Hope this will fulfill the requirement of the board & accordingly Our CTO will be issued at the earliest.

Thanking you,

Yours faithfully,

For M/S Krrish Shalimar Projects Pvt Ltd

Annexure-1



Online Consent Management & Monitoring System
 Ministry of Environment, Forest and Climate Change
 Government of India



Welcome Krish Shalimar Projects Pvt Ltd

Date : 25-4-2024

On-line Payment Receipt

%>

Receipt No.	246546624
Depositor Name	Manvir Singh
Bank Id.	530
Bank Name.	State Bank of India
Application No.	60322034
Name and Address of Industry	Krish Shalimar Projects Pvt Ltd, Village Lakkarpur Sector 39 Faridabad, FARIDABAD, FARIDABAD 1
Name of Regional Office	Faridabad
Applied For	CTO - both - new
Payment Date	Thu Apr 25 17:01:54 IST 2024
Payment Details	
CTO Air (Rs.)	1.0
Total Amount Paid (Rs.)	400009.44
Transaction Status	Successfully Completed

Proceed Print

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Annexure - 2



Account Name : KRRISH SHALIMAR PROJECTS PRIVATE LIMITED
 Address : 11TH FLOOR SHALIMAR TITANIUM VIBHUTI KHAND GOMTI
 NAGAR Lucknow
 LUCKNOW
 UTTAR PRADESH-226010
 India

 Date : 26 Apr 2024
 Account Number : 00000034179712365
 Account Description : CA-REGULAR-PUB-OTH-ALL-INR
 Branch : COMMERCIAL BRANCH LUCKNOW
 Drawing Power : 0.00
 Interest Rate(% p.a.) : 0.0
 MOD Balance : 0.00
 CIF No. : 87408085421
 IFS Code : SBIN0004166
 MICR Code : 226002041
 Balance as on 26 Apr 2024 : 59,88,187.85

Account Statement from 26 Apr 2024 to 26 Apr 2024

Txn Date	Value Date	Description	Ref No./Cheque No.	Branch Code	Debit	Credit	Balance
26/04/2024	26/04/2024	CHEQUE DEPOSIT-FUNDS TRF-813132	TRANSFER TO 31852306744 SHALIMAR CORP LIMITED / 813132	4166		2,00,00,000.00	2,59,88,187.85
26/04/2024	26/04/2024	CHQ TRANSFER-RTGS UTR NO: SBINR52024042618 644675-142486 HARYANA STATE POLLUTION CONTROL BOA	/ 142486 HARYANA STATE POLLUTION CONTROL BOA	4166	2,18,90,672.20		40,97,515.65

**This is a computer generated statement and does not require a signature.


HARYANA STATE POLLUTION CONTROL BOARD

Faridabad Sec.-16-A, Opp. Hewo Apartment,
Faridabad Ph. 0129-2225315(O) Email:-

hspcbrofr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 329962324FDBDCTO60322034

Dated:30/04/2024

To.

M/s :Krrish Shalimar Projects Pvt Ltd
Village Lakkarpur Sector 39 Faridabad

Subject: Grant of consent to operate to M/s Krrish Shalimar Projects Pvt Ltd.

Please refer to your application no. 60322034 received on dated 2024-02-29 in regional office Faridabad. With reference to your above application for consent to operate, M/s Krrish Shalimar Projects Pvt Ltd is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	30/04/2024 - 30/09/2024
Industry Type	Building and Construction projects having waste water generation more than 100 KLD in respective of their built-up area
Category	RED
Investment(In Lakh)	62721.0
Total Land Area(Sq. meter)	41075.59
Total Builtup Area(Sq. meter)	80703.52
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	241.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	recycle and reuse
2. Trade	
Domestic Effluent Parameters	
1. BOD	10 mg/l
2. COD	50 mg/l
3. pH	6.5-8.0
4. TSS	20 mg/l
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	

1. Stack attached to 2 NOs DG 750 KVA	3 Meter
Emission parameters	
1. NA	
Product Details	
1. Resident housing society	Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Electricity	Kilowatt/day
Raw Material Details	
NA	Metric Tonnes/Day

*Regional Officer, Faridabad
Haryana State Pollution Control Board.*

Terms and conditions

HARYANA STATE

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time

- the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
 11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
 12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
 13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
 14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
 15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
 16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
 17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
 18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
 19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. CTO so granted will be without prejudice to any violation made by unit in past & will be deemed cancelled if any such violation come to the notice of the Board at any stage and the CTO so granted will not affect the prosecution action to be initiated against the unit for such past violations caused by the unit.
2. Unit will not change the quantity of domestic effluent/trade effluent/ air emissions sources without prior permission of the Board.
3. Unit will deposit balance fee, if any found at any stage pending against the unit.
4. Unit will comply with all the direction issued time to time by HSPCB, CPCB, CAQM, Hon'ble NGT, Hon'ble Punjab & Haryana High Court, Hon'ble Supreme Court of India and other concerned authorities.
5. Grant/renewal of CTO will not prevent the Board from taking appropriate action against the

defaulting units including revoking the CTO, which will fail to comply with any of the conditions of the CTO or any relevant provisions of the Water Act, 1974 and Air Act, 1981. 6. Sampling of unit will be conducted within 03 months of grant of this CTO and in case unit found non-complying with prescribed standards, Closure, prosecution and imposition of Environmental Compensation shall be initiated against the unit. 7. Unit will liable to pay environmental compensation at any stage imposed by the Board. 8. Unit will apply for renewal of CTO 90 days before expiry of current CTO. 9 The unit will install and maintain logbook for proper operation of STP/ETP/ACPM along with the main project as applicable. 10. The unit will install adequate acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules, 11. Unit will dispose off their waste/spent oil of DG sets only to authorized recyclers by the HSPCB, ETP sludge, oily cloths, gloves and other waste will be handed over to CTSDFs i.e. GEPIL. 12. Unit should use only cleaner fuels namely natural gas (PNG/CNG), liquefied petroleum gas, bio gas, propane, butane etc. in DG sets and oven. 13. Unit will not discharge any type of effluent outside of the premises of the project and reuse/recycle of treated waste water. 14. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants.

SANDEEP Digitally signed by
SANDEEP SINGH
SINGH Date: 2024.04.30
11:16:20 +05'30'
Regional Officer, Faridabad

Haryana State Pollution Control Board.

HARYANA STATE

